

**Central Administrative Tribunal  
Principal Bench**

**OA No.1031/2016**

New Delhi, this the 12<sup>th</sup> day of April, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

N.Ramana Reddy,  
S/o N.Seshaiah,  
Aged about 61 years,  
Assistant (Retired),  
CAT, Bangalore,  
R/at PH-1, Sai Excellency,  
Hennur Cross,  
Bangalore-560 043.

Address for service

B.S.Venkatesh Kumar,  
Advocate,  
“Vaishnavi”  
No.19, 1<sup>st</sup> Cross, P.F.Compound,  
Devasandra, K.R.Puram,  
Bangalore-560 036.

... Applicant  
(None)

Versus

1. The Principal Registrar,  
Central Administrative Tribunal,  
Principal Bench,  
Copernicus Marg,  
New Delhi-110001.
2. The Registrar,  
Central Administrative Tribunal,  
Bangalore Bench, BDA Complex,  
Indiranagar,  
Bangalore-560 038.

3. Union of India represented by the  
 Secretary to Government,  
 Ministry of Personnel, Public Grievances  
 And Pensions (Department of  
 Personnel and Training),  
 North Block, New Delhi-110001.

... Respondents

(By Advocate: Shri Hanu Bhaskar)

### **ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

On 19.12.2017, the following order was passed :-

“In terms of the order dated 09.10.2017, the learned counsel for respondents submits that the counter already filed by them before the transfer of this matter to the Principal Bench of this Tribunal shall be sufficient and the same may be considered for disposal of the OA and that they are not intending to file any additional or supplementary or fresh counter now.

It is seen that there was no representation on behalf of the applicant on 08.08.2017, 09.10.2017 and even today. However, as an indulgence, list on 11.04.2018.”

2. Even today, there is no representation on behalf of the applicant.

Hence, the OA is dismissed in default and for non prosecution.

( Nita Chowdhury)  
 Member (A)

( V. Ajay Kumar )  
 Member (J)

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